

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

RA-106/2001 in
OA-1919/2000 &
CP-378/2000

New Delhi this the 20th day of March, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. V.K. Pachouri,
S/o Sh. Shiv Ram Pachouri,
R/o 205, B-3,
Western Railway Colony,
Tughlakabad,
New Delhi-44.

.... Review Applicant

(through Sh. K.K. Patel, Advocate)

Versus

1. Union of India through
General Manager,
Western Railway,
Church Gate,
Mumbai.

2. Divl. Railway Manager,
Western Railway,
Kota Division,
DRM Office, Kota.

3. Sr. Divl. Electrical Engineer,
Electrical Loco Shed,
Western Railway,
Kota Division,
TRS Tughlakabad,
New Delhi.

.... Respondents

ORDER (BY CIRCULATION)

Hon'ble Dr. A. Vedavalli, Member(J)

We have perused the Review Application filed by the applicant in the OA against the order of this Tribunal dated 02.01.2001 (wrongly typed as 02.01.2000).

2. It is well settled as per the law laid down by the Apex Court in a catena of cases including the decisions in K. Ajit Babu & Ors. Vs. U.O.I. & Ors. (JT 1997 (7) SC 24) and Ajit Kumar Rath Vs. State

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(9)

of Orissa & Ors. (AI SLJ 2000(2)SC 108) that an order of this Tribunal can be reviewed only on limited grounds as provided under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with Order 47 Rule 1 of the Code of Civil Procedure, 1908. While so, the applicant in the present review application has failed to establish any error of law or fact apparent on the face of the record or any other ground as enumerated in the aforesaid provisions. In the guise of a review application, the applicant is only trying to reagitate the matter as if it is an appeal which is clearly impermissible under the law.

3. In view of the above, the Review Application No.106/2001 is dismissed.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

S.R. Adige
(S.R. Adige)
Vice-Chairman(A)

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